

of Kerala has started rendering assistance to returning migrants.

[Translation]

**Research centre in Pithoragarh for cold water fisheries**

1018. SHRI HARISH RAWAT : Will the Minister of AGRICULTURE be pleased to state :

(a) whether breeding and research centre for cold water fisheries has started functioning in Pithoragarh, Uttar Pradesh;

(b) if so, since when; and

(c) if not, the reasons for delay and the time by which it is likely to start functioning ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) No, Sir.

(b) In view of (a) above, the question does not arise.

(c) The Seventh Five Year Plan Proposal of this Scheme is under process for approval.

[English]

**Amendment to Industrial Disputes Act and Trade Unions Act**

1019. SHRI SHARAD DIGHE : Will the Minister of LABOUR be pleased to state :

(a) whether a comprehensive legislation to amend the Industrial Disputes Act and the Trade Unions Act is under active consideration of Government;

(b) if so, the nature of the proposed amendments; and

(c) the likely time by which such amendments will be introduced ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (c) Some proposals for amendments to the Industrial Disputes Act, 1947 and the Trade Unions Act, 1926 were considered by the Standing Labour Committee at its meeting held on the 22nd and 23rd September, 1986. These include establishment of Industrial Relations Commissions/High Powered Tribunals both at the Centre and in the States, provisions for a collective bargaining agent/council for a unit or for an industry, method of selection of the collective bargaining agent, minimum membership required for registration of trade unions, procedure for dealing with disputes, strikes and lockouts, etc. There was wide ranging exchange of views from the members of the Committee representing workers, employers and the Government. The Committee concluded that the Government may keep in mind the various viewpoints expressed in the Committee while formulating its final proposals in this regard. Government has not taken a decision in the matter. It is not possible to state at this stage when the proposals for amendments will take a final shape.

**Allocation and utilisation of funds by States under rural development programmes**

1020. SHRI K. RAMACHANDRA REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) the State Governments which spent the funds allotted to them for poverty alleviation programmes like NREP, RLEGP, IRDP, DPAP during 1985-86;

(b) the States which did well and the States lagging behind; and

(c) the State-wise allocation of funds and the amount actually utilised ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) : (a) to (c) Statements I to V showing statewise allocations and utilisation of funds during 1985-86 under the major programmes of poverty alleviation like NREP, RLEGP, IRDP and DPAP are given below.